

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-413/ND/2020**

**IN THE MATTER OF:  
M/s. R.G. Luthra & Co.**

**...PETITIONER**

**Vs.**

**M/s. Abag HI-Tech Education Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 26.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Aditya P. Arora, Mr. Vdit  
Chauhan, Advs.**

**For the Respondent/ Corporate-debtor :Mr. Ankit Sibbal, Mr. Abhinva  
Mishra, Advs.**

**ORDER**

After some argument learned counsel appearing on behalf of the operational-creditor has submitted that he has filed an affidavit stating the facts that the corporate-debtor has admitted the debt claimed by the Operational-creditor. The learned counsel appearing on behalf of the operational-creditor is directed to file the statement of Bank account from the Financial year 2015 to up to date. Matter is adjourned to 17.03.2020.

-sd-

**(V.K. Subburaj)  
Member (T)**

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**(Abni Ranjan Kumar Sinha)  
Member (J)**